

**GOVERNMENT OF INDIA
RAILWAYS
LOK SABHA**

UNSTARRED QUESTION NO:5036
ANSWERED ON:09.12.2010
REHABILITATION OF DISPLACED PEOPLE
Gowda Shri D.B. Chandre

Will the Minister of RAILWAYS be pleased to state:

(a) whether based on complaints received from various organisations the National Human Rights Commission has issued a notice to Railways to immediately arrange relief and rehabilitation for over a thousand people displaced due to construction of massive Road Over Bridge in the country including South Central Railways;

(b) if so, the details thereof;

(c) whether it is a fact that the Supreme Court in its various judgements has held that relief and rehabilitation should be provided on priority to displaced/affected people; and

(d) if so, the steps taken by the Railways in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNNIYAPA)

(a) to (d): A representation has been received from National Human Rights Commission (Law Division), New Delhi against closure of level crossing No.152 at Km.138/6-7, near Tanuku Town. In this case, a Road Over Bridge (ROB) has been constructed on cost sharing basis in lieu of level crossing, on the proposal of the State Government. The State Government has decided the road alignment of ROB, arranged encumbrances free land and constructed the approach portion. The Bridge portion within Railway land was constructed by Railway. The ROB has been commissioned for road traffic in February, 2010. The level crossing gates has been closed as per written consent of the State Government. There is no displacement of people from Railway land. As per undertaking given by the State Government, provision of encumbrance free land for approach road, and relief and rehabilitation for displaced people, if any, is to be arranged by the State Government.